

**Central Administrative Tribunal
Principal Bench**

OA No.3911/2017

New Delhi, this the 9th day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Abhishek Mudgal
S/o Sh. Rohtas Kumar Sharma
R/o 7181, Sector-B, Pocket-10
Vasant Kunj, Delhi-70. ...Applicant

(By Advocate: Shri Rohtas Kumar Sharma)

Vs.
Delhi Development Authority
Through its Vice Chairman
Vikas Sadan, INA, New Delhi-110023. ..Respondent

(By Advocate: Shri Rajeev Kumar)

ORDER (ORAL)

Justice Permod Kohli :-

Notice. Shri Rajeev Kumar, learned counsel appears and accepts notice on behalf of respondents.

2. Admittedly, the result of the written examination has not been declared. This OA is pre-mature.

3. In this view of the matter, learned counsel for the applicant seeks to withdraw this OA with liberty to seek appropriate remedy, in the event he is aggrieved, after the result is declared. The OA is accordingly, dismissed as withdrawn.

**(K.N. Shrivastava)
Member(A)**

**(Justice Permod Kohli)
Chairman**

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